

**Central Administrative Tribunal
Principal Bench, New Delhi.**

OA-3375/2017

New Delhi, this the 22nd day of September, 2017

**Hon'ble Mr. Justice Permod Kohli, Chairman
Hon'ble Mr. Shekhar Agarwal, Member (A)**

Ms. Mamta, 34 years
D/o Sh. Zile Singh,
R/o C-16, Mohan Gardan,
Uttam Nagar, Delhi. **Applicant**

(through Sh. U. Srivastava)

Versus

1. Govt. NCT Delhi through its Chief Secretary,
Delhi Secretariat, New Delhi.
2. The Delhi Subordinate Services Selection Board
through its Chairman Govt. of NCT of Delhi,
F-18, Karkardooma, Institutional Area,
Delhi-92. ... **Respondents**

(through Sh. N.K. Singh for Ms. Avnish Ahlawat)

ORDER(ORAL)

Hon'ble Mr. Justice Permod Kohli

Issue notice to the respondents. Learned counsel Sh. N.K. Singh appearing on behalf of Ms. Avnish Ahlawat accepts notice.

2. In response to the advertisement for the post of Teacher (Primary), Post Code-70/09 in East, North and South Municipal Corporation of Delhi, the applicant applied for the post. The said advertisement was later amended vide order dated 13.09.2011 followed by a common written examination held on

29.12.2013. The select list was issued on 08.07.2014. The name of the applicant figures in the said select list for the post of Teacher (Primary), Post Code-70/09. The grievance of the applicant is that various appointments have been made out of the said select list and even though the applicant is shown in the selected list of candidates, she has not been appointed till date. The applicant has made representation dated 24.07.2015 and 28.08.2017 but the respondents have not taken any decision thereon till date.

3. In view of the above, this application is disposed of at the admission stage itself with a direction to respondent no. 2 to take decision on the representations of the applicant by passing a reasoned and speaking order within a period of two months from the date of receipt of certified copy of this order.

(Shekhar Agarwal)
Member (A)

(Justice Permod Kohli)
Chairman

/ns/